



2026:AHC:42072

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7489 of 2026

Indra Mohan

.....Petitioner(s)

Versus

Shriman Jiladhikari Prayagraj And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that in the proceedings initiated under Section 24 of U.P. Revenue Code, 2006 being Case No.T201702323083194, order dated 12.10.2022 has been passed by the Sub Divisional Magistrate, Meja Prayagraj in favour of the petitioner. It is argued that aggrieved with the aforesaid order, the respondents filed Appeal No.1427 of 2022 before the Additional Commissioner (Administration) Prayagraj Division Prayagraj which was rejected by him vide order dated 17.01.2026. After dismissal of the aforesaid appeal, the petitioner has filed representation for compliance of the order dated 12.10.2022 but till date no decision has been taken in the matter.

2. Law has been well settled by a Coordinate Bench of this Court in bunch of writ petitions being leading **Writ C No.35470 of 2025 (Meena Devi vs. State of U.P. and 5 others)** decided on 18.12.2025, in which certain directions were given in paragraph nos.44 to 46 which reads as follows:-

"44. Section 24 of the UP Revenue Code, 2006 vests the SDO with statutory quasi-judicial powers for summary settlement of boundary disputes coupled with mandatory enforcement authority for demarcation and possession restoration. Execution is not discretionary but integral to the provision's efficacy—failure to enforce renders the entire summary mechanism otiose and defeats the legislative intent. The broad

guidelines formulated aim at providing for a structured framework harmonizing statutory mandates (Section 24 of Code, 2006; Rule 22 of Rules, 2016), executive instructions (Government Order dated 16.12.2025), administrative law principles, and constitutional imperatives of fairness and public order. The concerned respondents, in particular the SDO and Collector, are under law bound to ensure that orders under Section 24 are effectively enforced.

45. The Secretary, Department of Revenue, State of Uttar Pradesh, shall ensure statewide circulation of aforesaid guidelines to all revenue authorities within the State. A mechanism for providing mandatory training and RCCMS protocol compliance may also be ensured.

46. The respondents, particularly the concerned SDOs are directed forthwith to execute all subject orders in the instant batch of writ petition, within four weeks from the date of production of a certified copy of this order, strictly as per approved site memo/demarcation report, by ensuring affixation of boundary marks and also possession restoration, wherever required. "

3. In this view of the matter, the present writ petition is **disposed of finally** directing the Sub Divisional Magistrate concerned to comply with the order dated 12.10.2022 strictly in accordance with law as well as observations made in the case of **Meena Devi (Supra)** as quoted above unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026

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